

In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO/TA/MP No. C.P. No. 34/2000 (O.A. No. 388/99)

Narendra Singh Versus Shri H.M. Cairae & Others

Date of Order	Orders
14.03.2002	<p>Mr. C.B. Sharma, Counsel for the petitioner. Mr. V.S. Gurjar, Counsel for the respondents.</p> <p>The order dated 21.02.2000 passed in O.A. No. 388/99 is engaging attention and consideration of Hon'ble High Court in a Writ Petition filed on behalf of the respondents. Shri V.S. Gurjar, the learned counsel for the respondents, submits that the Hon'ble High Court had stayed the operation of the order dated 21.02.2000 passed by this Tribunal. In view of this fact, the present Contempt Petition does not survive. It is accordingly dismissed.</p> <p>Revd m/s f V.S. Gurjar 26-3-02</p> <p>However, it is made clear that if the order passed by the Tribunal is maintained and the compliance is not made by the stipulated time, the petitioner will be at liberty to file a fresh application.</p> <p><i>Chips</i> (A.P. NAGRATH) Adm. Member</p> <p><i>Govt</i> (Justice O.P. Garg) Vice Chairman</p>